

ITEM NO.18

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.12613/2024

[Arising out of impugned final judgment and order dated 07-05-2024 in A482 No.3615/2024 passed by the High Court of Judicature at Allahabad]

HIMANSHI PRAJAPATI & ANR.

Petitioners

VERSUS

CHANDRAJEET PRAJAPATI & ORS.

Respondents

(With I.A. No.261227/2024-EXEMPTION FROM FILING O.T. and I.A. No. 188697/2024-EXEMPTION FROM FILING O.T.)

Date : 19-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Tom Joseph, AOR
Mr. Rahul Kaushik, Sr. Adv.
Mr. Kumar Gaurav, Adv.
Ms. Kristen Sleeth, Adv.
Mr. Prashant Bhardwaj, Adv.
Mr. Patta Arun Kumar, Adv.
Mr. B. Ravindra Kumar, Adv.

For Respondent(s) :Mr. Sanjay Anand M. Nuli, Sr. Adv.
Mr. Saroj Kumar Singh, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. Mukesh Kumar Sharma, Adv.
Mr. Bimlesh Kumar Singh, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Shourya Krishna, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Parth Yadav, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. The respondent-State of Uttar Pradesh is granted time to file a supplementary affidavit bringing on record all statements recorded under Section 161 of the Code of Criminal Procedure, 1973, by the Investigating Officer and other relevant materials.
2. The State shall also indicate therein why it now supports the claim of the petitioners, despite the Investigating Officer having previously filed two closure reports recording that the claim of the petitioners is imaginary, and wishes to have the allegations of commission of cognizable offence levelled by the petitioners inquired into by the relevant Magistrate (as stated in paragraph 13 of its counter affidavit).
3. Let such affidavit be filed within four weeks.
4. Re-list the special leave petition after six weeks.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)